

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8543/2016

(Arising out of impugned judgment and order dated 03-03-2016 in CRLA No. 3634/2015 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RADHEY

Respondent(s)

Date : 26-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The office report dated 25.09.2023 indicates that the scan digital copies of the trial court records were received yesterday from the High Court.

The State counsel accordingly prays for time to peruse the same in order to make submissions.

List after two weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR